## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



OA 3038/2001

New Delhi, this the 27th day of May, 2002

Hon'ble Shri Govindan S. Tampi, Member (A)

Inspector Harpal Singh Gill No.D-1/487 S/o Late Sh. Kartar Singh R/o House No.112, lane No.4 Anupam Garden, New Delhi.

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... Applicant

(By Advocate Ms. Jasvinder Kaur)

VERSUS

GOVT. OF NCT OF DELHI: THROUGH Commissioner of Delhi Police Police Headquarters I.P.Estate New Delhi.

... Respondent

(By Advocate Shri Yashvir Singh, proxy for Mrs. Neelam Singh)

## ORDER (ORAL)

By Shri Govindan S. Tampi,

Matter under challenge in this OA are the disciplinary proceedings initiated against the applicant which culminated in imposition of penalty by Jt. Commissioner of Police Delhi.

- Heard Ms Jasvinder Kaur and Sh. Yashbir Singh learned counsel for the applicant and respondents respectively.
- 3. The appeal preferred by the applicant in this OA is yet to be disposed of. In the meanwhile, on account of the decision of 6.8.2001 the Tribunal in Sube Singh's case (OA 1751/2000 with connected cases) on the competence of Joint Commissioner of Police to deal with disciplinary proceedings, the matter was

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- 4. Ms. Jasvinder Kaur, learned counsel for the applicant states that it would be in the fitness of the things if the respondent - appellate authority is directed to dispose of the appeal within a specified time frame. Sh. Yashbir Singh, appearing for the respondents has no objection.
- 5. In the above view of the matter I dispose of the OA, with directions to the appellate authority to decide the appeal in this matter, within three months from today - by 26.8.2002 latest. Needless to say, the applicant will be at liberty to take appropriate action as advised, in law if he is still aggrieved. No costs.

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